



The Arunachal Pradesh Gazette

PUBLISHED BY AUTHORITY

No. 1, Vol. XXV, Naharlagun, Wednesday, January 15, 2014 Pausa 25, 1935 (Saka)

Separate paging is given to this part in order that it may be filed as a separate compilation.

GOVERNMENT OF ARUNACHAL PRADESH

PART — III

Resolutions, orders, notifications, rules etc., issued by the
Government and Heads of Departments.

NOTIFICATION

The 9th December, 2013

No. Ex-276/94(Pt)/2013-14. — In exercise of the powers conferred by Section 77 read with Section 78 of the Arunachal Pradesh Excise Act, 1993 (Act No. 6 of 1993), the Governor of Arunachal Pradesh is pleased to make the following rules further to amend the Arunachal Pradesh Excise Rules, 1994 namely :—

1. **Short title and commencement** : (1) These rules may be called the Arunachal Pradesh Excise (Amendment) Rules, 2013.
(2) They shall come into force from the date of their publication in the Arunachal Pradesh Gazette.
2. (1) Substitution of Form 'A' : - In the Arunachal Pradesh Excise Rules, 1994, (herewith after referred to as the principal Rule), the entries of Form 'A' shall be substituted by the following entries, -

"FORM-A

(See Rule 22, 30 & 72)

FORM OF APPLICATION FOR THE GRANT OF LICENCE FOR THE BONDED WAREHOUSE/ WHOLESALE VEND/RETAIL SALE OF FOREIGN LIQUOR

1. Name/s of Applicant/s with name/s of Father/s husband/s :-
2. Present address :-
3. Permanent address :-
4. Name of location of the premises for which License is applied for :-
5. Present age of applicant/s with proof in support of age :-
6. Sex of applicant/s :-
7. Caste and community to which the applicant/s belongs :-
8. Present and past occupation of the applicant/s :-
9. Whether the applicant is capable of functioning his business himself. Give details source of finance, cash in hand, assets etc.. :-
10. Details of applicant/s having hold jointly or severally and Excise shop of any description as Excise leasee or licence or having worked as saleman or agent of any such Excise shop. :-